

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY.

Original Application No. 116 of 1987.

Premial S. Verma,  
Ex-Constable, C.I.S.F.,  
Premnagar, Nayapura,  
(Lodhipura),  
NAGPUR.

... Applicant.

V/S

Director General,  
Central Industrial Security Force,  
Block No. 13, C.G.O. Complex,  
Lodhi Road,  
New Delhi - 110 003.

... Respondent.

Coram: Hon'ble Member(A), J.G. Rajadhyaksh

Hon'ble Member(J), M.B. Mujumdar.

Appearance:

Mr. C.S. Puttankar,  
Advocate,  
for the applicant.

ORAL JUDGMENT:

¶Per M.B. Mujumdar, Member(J) Date: 19.3.1987

The applicant has challenged the order dtd.  
23/24th July, 1985 dismissing him from service passed  
by the Director General, Central Industrial Security  
Force. Admittedly, the applicant was working as a  
Constable with the C.I.S.F.

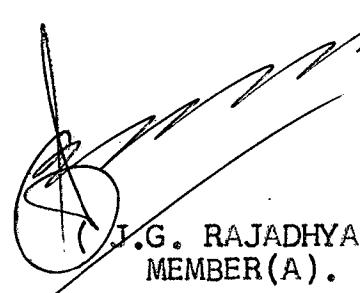
2. Section 3(1) of the Central Industrial  
Security Force Act, 1968 lays down that there shall be  
constituted and maintained by the Central Government  
an Armed Force of the Union to be called C.I.S.F. for  
the better protection and security of industrial  
undertakings owned by the Government.

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3. Section 2(a) of the Administrative Tribunals Act, 1985 has clearly laid down that provision of this Act shall not apply to any member of the naval, military or air forces or of any other armed forces of the Union.

As the applicant was member of the C.I.S.F. which is declared to be an Armed Force of the Union, this Tribunal will have no jurisdiction.

4. We have heard Mr. Puttankar the learned advocate for the applicant and in view of the above provisions he agrees that this Tribunal will have no jurisdiction to entertain and decide the case ~~he~~ <sup>and</sup> seeks permission to withdraw this application ~~so~~ <sup>that</sup> he can approach the appropriate forum. We, therefore, dispose of this application accordingly as withdrawn.

  
( J.G. RAJADHYAKSHA )  
MEMBER (A).

  
( M.B. MAJUMDAR )  
MEMBER (J).